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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

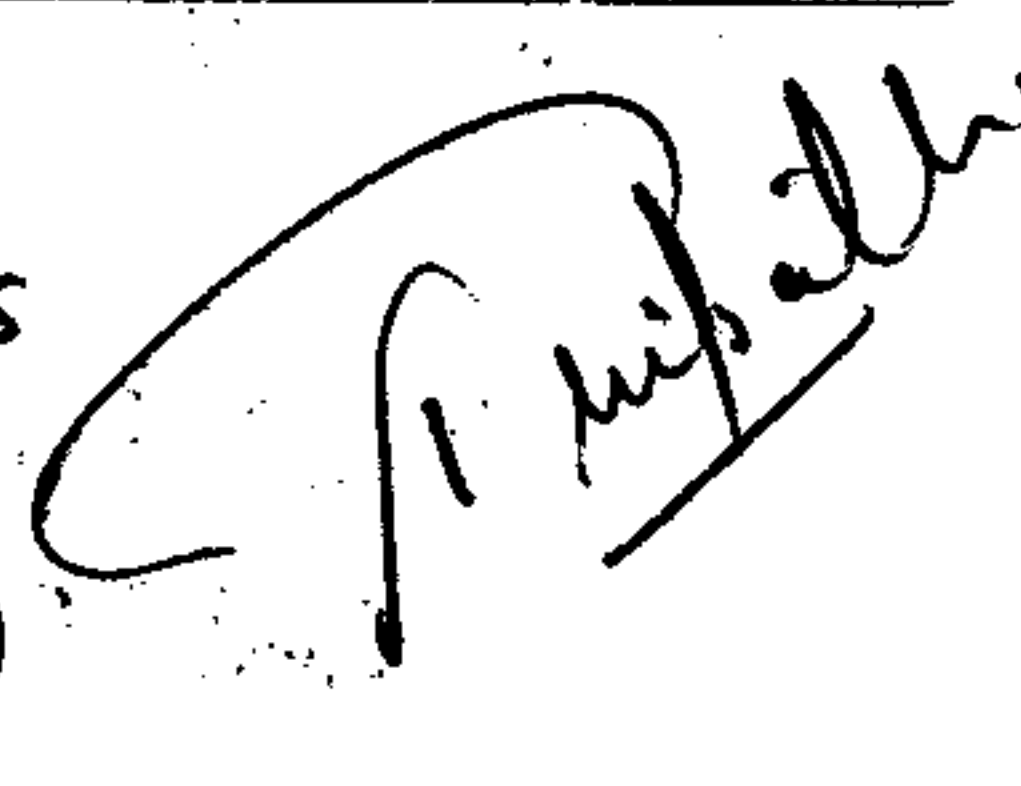
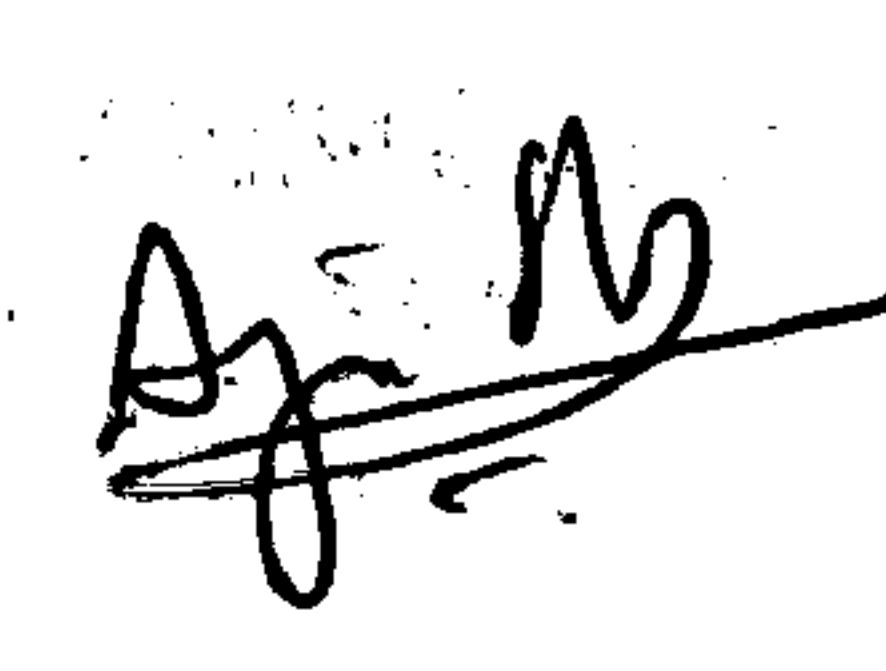
CP No. 73/241-242/NCLT/AHM/2017(New)  
CP No. 115/241-242/NCLT/ND/2017(OLD)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: Sunil Parmanand Kewalramani  
V/s.  
Medilux Laboratories Pvt. Ltd.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dr. UK Choudhary	Senior Adv.	} for Respondents no. (1-8, 10-13)	
2.	Pratik Tripathi	PCS		
3.	Manish Blatt	Sr. Adv.	} Petitioners	
4.	A. R. Sheth	Adv. & Solicitor		
5.	Krina Parekh	Adv.		


**ORDER**

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Arjun Sheth with Learned Advocate Mr. Krina Parekh present for Petitioner. Learned Senior Advocate Mr. U K Chaudhary with Learned PCS Mr. Pratik Tripathi present for Respondents no: 1 to 8 and 10 to 13.

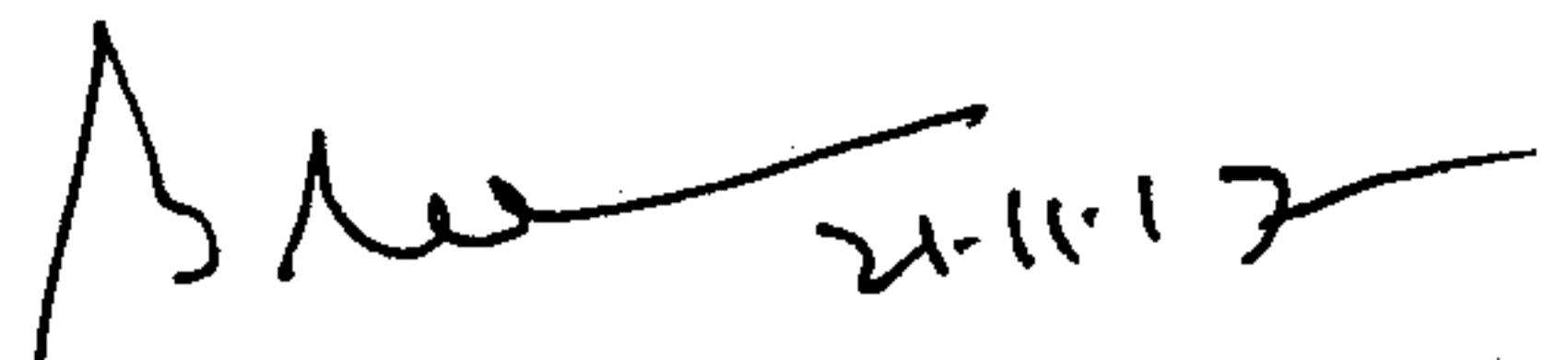
Learned Senior Counsel appearing for Respondents represented that in case if the petitioners are ready to sell their shares in the first Respondent company Respondents are ready to purchase their shares on the basis of valuation of the business of company to be arrived by an independent valuer or by an independent valuer proposed by both the parties.

Learned Senior Counsel appearing for petitioner suggested for a global settlement of all cases pending between the parties.

To report about the status of proposal of settlement, list the matter on 07.12.2017.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 21st day of November, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**